

ITEM NO.23

COURT NO.15

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.596/2020

(Arising out of impugned final judgment and order dated 16-12-2019 in MCRC No. 45260/2019 passed by the High Court of M.P. Principal Seat at Jabalpur)

DR. RAJNISH SHARMA

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

(IA No. 54081/2020 - EXEMPTION FROM FILING O.T. & IA No. 13090/2020 - EXEMPTION FROM FILING O.T.)

Date : 30-11-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Rishabh Sancheti, Adv.

Ms. Padma Priya, Adv.

Mr. Raghvendra Singh Raghuvanshi, Adv.

Mr. Anchit Bhandari, Adv.

Mr. K. Paari Vendhan, AOR

For Respondent(s)

Mr. D.S. Parmar, AAG, MP

Mr. Gopal Jha, AOR

Mr. Nishant Verma, Adv.

Mr. Shreyash Bhardwaj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Exemptions are allowed.

This Court on 29-1-2020 while issuing notice, directed that no coercive action shall be taken against the petitioner subject to his cooperation with the investigation.

The State of M.P. or the complainant did not seek modification of the above-cited order at any point of time.

We are informed that the investigation is complete and charge-sheet has already been filed. There is nothing on record to indicate that the petitioner misused the concession of bail though we hasten to add that the allegations levelled against him are quite serious in nature.

We are, thus, of the view that it would be in the interest of administration of Criminal Justice System to direct the Trial Court to expedite the proceedings and conclude the same as early as possible but not beyond a period of one year from the date of communication of a copy of this Order.

Learned Trial Court shall also consider the need to provide protection to the witnesses and may direct the local police to do the needful till the trial is concluded and/or vital witnesses are examined in the matter.

Subject to these directions and in terms of the undertaking given on behalf of the petitioner that he shall not temper with the evidence and/or influence the witnesses, the interim Order dated 29-1-2020 passed by this Court is made absolute.

The Special Leave Petition is disposed of in the above terms.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)